

Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

*The motion was adopted.*

(ii) The National Welfare Board for seafarers

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : Sir, I beg to move :

14.58 ½ hrs.

"That in pursuance of Section 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers subject to other provisions of the said Rules."

*The motion was adopted.*

14.59 ½ hrs.

**National Trust for Welfare of persons with Mental Retardation and Cerebral Palsy Bill Published in the Gazette of India Extraordinary, Part II, Section 2 Dated 6.12.1995.**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a Trust for the welfare of persons with mental retardation and cerebral palsy and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Trust for the welfare of persons with mental retardation and cerebral palsy and for matters connected therewith or incidental thereto."

*The motion was adopted.*

Introduced/moved with the recommendation of the provider

SHRI K.V. THANGKA BALU : Sir, I introduce the Bill.

MR. SPEAKER : Should we take up matters under Rule 377 now or should we keep it for tomorrow?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI

VIDYACHARAN SHUKLA) : We can take up this matter tomorrow; today, let us take up the Ordinances.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Speaker Sir, you take up this matter today only.

15.00 hrs.

[*English*]

MR. SPEAKER : All right, you do it quickly. But the house will not rise without the Ordinances being passed.

[*English*]

MATTERS UNDER RULE 377

15. 0¼ hrs.

(I) *NEED TO CONVERT LOW POWER T.V. TRANSMITTER AT BERHAMPUR, ORISSA, INTO HIGH POWER TRANSMITTER*

SHRI Gopi NATH GAJAPATHI (Berhampur) : I wish to raise the following matter under Rule 377.

At present, the growing commercial town of Berhampur in Ganjam district of Orissa has a low power transmitter (LPT). Owing to the nearby, intervening hills, the range of effectiveness of the LPT is very limited. Similar is the case of the LPT at Parlakhemundi in the New Gajapati district.

Hence, I would urge the Ministry of Information and Broadcasting, Government of India to convert the LPT at Berhampur into high power transmitter and also change the location of the LPT at Parlakhemundi, for better effectiveness, to a more suitable place.

(II) *NEED FOR CONSTRUCTION OF AN OVERBRIDGE ON THE RAILWAY CROSSING AT BY-PASS IN CHANDRAPUR, MAHARASHTRA*

SHRI SHANTARAM POTDUKHE (Chandrapur) : Chandrapur District Headquarter in Maharashtra is a major industrial centre situated on the border of Maharashtra and Andhra Pradesh. Several industrial establishments and near about 150 coal mines are established here resulting in heavy truck traffic carrying goods from these establishments to the other parts of the country through a by-pass road.

Chandrapur is a major railway station of Central Railway on Delhi-Madras trunk route which is approximately 1293 kilometres from Delhi and 198 kilometres from Nagpur towards South. Near about 52 trains pass through this station daily besides goods trains. A railway crossing is provided on this by-pass road near Church Civil Lines, Chandrapur and the gate on this crossing remains closed after every ten minutes resulting in heavy traffic congestion on this road causing inconvenience to other users of the road. In view of heavy traffic overbridge on this railway crossing is very essential.

Therefore, I urge upon the Government of India to examine the consider the proposal of construction of an overbridge on the railway crossing on the by-pass road, Civil Lines, Chandrapur (Maharashtra) alongwith the participation of State Government of Maharashtra.

(III) *NEED FOR EARLY COMPLETION OF WORK OF AIRPORT AT JABALPUR, MADHYA PRADESH*